

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 98 of 1994

Monday this the 31st day of January, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P.V. Venkatakrishnan, Administrative Member

P.M. Sivaraman,
Extra Departmental Stamp Vendor,
Post Office, Irinjalakuda.Applicant

(By Advocate Mr. MV Thampan (rep. by Santhoshkumar)

Vs.

1. Post Master, HPO, Irinjalakuda.
2. Superintendent of Post Offices,
Trichur.
3. Union of India, represented by
Secretary, Ministry of Communications, New Delhi.Respondents

(By Advocate Mr. C. Kochunni Nair, Sr. CG SC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant seeks a declaration that his services as Extra Departmental Stamp Vendor, Head Post Office, Irinjalakuda are liable to be regularised. Other ancillary reliefs are also sought.

2. Learned Standing Counsel appearing for respondents submits that the claims of applicant for regularisation are under consideration and that his claims along with that of Mr. K.C. Kuttappan will be considered as directed by this Tribunal in O.A.1833/93. Applicant has no cause of action, as matters stand.

3. We record the submission and dispose of the application directing respondents to consider the claims of eligible candidates including applicant and pass appropriate orders within two months from today.

4. Application is disposed of with the aforesaid directions. No costs.

Dated the 31st January, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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